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(2024) 03 NCLT CK 0059

National Company Law Tribunal, Mumbai Bench Court VI

Case No: C.P. (IB)/887(MB) 2022

Euro Alloys Limited APPELLANT

Vs

Superfine Metals

Private Limited RESPONDENT

Date of Decision: March 28, 2024 **Citation:** (2024) 03 NCLT CK 0059

Hon'ble Judges: K. R. Saji Kumar, Member (J); Sanjiv Dutt, Member (T)

Bench: Division Bench

Advocate: Tasneem Khatau, Gautam Tiwari, Probus Legal, Sharad Bansal, Ashrita Chindarkar

Final Decision: Disposed Of

Judgement

1.Both the Counsel for OC and CD jointly submit that the matter is \tilde{A} , settled between the parties and the OC has tendered Consent Terms \tilde{A} , to this

Bench.

2.In view of the above, the C.P is allowed to be withdrawn with liberty to the OC to revive the C.P by filing an affidavit, in the event of failure of

Ã, any of the conditions as set out in the Consent Terms. The main C.P. Ã, is disposed of as withdrawn.